

place where he is being held to anyone who may be nominated by him; amending the law of Evidence to shift the burden of proof on the officer having custody of the person in case of custodial crimes and mandatory judicial inquiry in case of death or disappearance of a person while in custody of the police."

The answer given above may please be read as follows :

"4. The Government introduced the Code of Criminal Procedure (Amendment) Bill, 1994 in the Rajya Sabha on 9th May, 1994. The Bill contains provisions to prevent/reduce the commission of custodial crimes, including *inter-alia* making it mandatory for the police to give information about the arrest of a person as well as the place where he is being held to anyone who may be nominated by him and mandatory judicial inquiry in case of death or disappearance of a person while in custody of the police".

13.17 hrs.

ELECTION TO COMMITTEE

Employees state Insurance Corporation.

[English]

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA) : Sir, I beg to move :

"That in pursuance of Section 4(i)

of the Employees' State Insurance Act, 1948, read with rule 2A of the Employees' State Insurance (Central) Rules, 1950, the members of this House do proceed to alert, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Employees' State Insurance Corporation, subject to other provisions of the said Act."

MR. DEPUTY-SPEAKER : The question is :

"That in pursuance of Section 4(i) of the Employees' State Insurance Act, 1948, read with rule 2A of the Employees' State Insurance (Central) Rules, 1950, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Employees' State Insurance Corporation, subject to other provisions of the said Act."

The motion was adopted.

13.18 hrs.

FORTY-FOURTH REPORT
BUSINESS ADVISORY COMMITTEE

[English]

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA) : I beg to move :

"That this House do agree with the Forty-fourth Report of the Busi-

ness Advisory Committee presented to the House on the 17th August, 1994."

MR. DEPUTY SPEAKER : The motion moved :

"That this House do agree with the Forty-fourth Report of the Business Advisory Committee presented to the House on the 17th August, 1994."

[Translation]

SHRI GEORGE FERNANDES (Muzaffarpur) : Mr. Deputy Speaker, Sir, I would like to say that the situation in the Eastern States should be included in the next week agenda, presented by the hon. Minister of Parliamentary Affairs, for discussion.

When the hon. Prime Minister was delivering his speech from the ramparts of the Red Fort on 15th August, there was total bandh in the six states from Assam to Manipur. The flags were hoisted wherever it was possible under military protection. What to talk of holding functions the situation in those six states is such that no one can even dare to call themselves citizens of this country. This situation has come to such a pass because when the political leaders and common people belonging to the eastern states came to New Delhi to meet the Prime Minister and the Home Minister they were not given any time. Even lower ranking officers were not prepared to meet them.

Mr. Deputy Speaker, Sir, you might remember that an agreement was signed after years of talk with Laldenga in Mizoram where insurgency continued for years together. But that agreement was not imple-

mented. On 30th June, Laldenga's wife, who is the Vice President of that Party, and Tong Luiya, who was the chief of the underground militia, came here and staged a dharna.

They made a demand for a meeting with the Prime Minister. Their only request was that the agreement reached between the Prime Minister of India and Shri Laldenga and which was signed seven years back should be implemented. They also made a demand that the promise made by the Government to end the corruption and to restore democracy there should also be implemented. They have many grievances but nobody was ready to listen to them. The hon. Minister should pay special attention to the fact that they had gone to the extent of saying that if negotiations were not held with them even after they knocked at your doors, they would resort to sabotage and bomb blasts. Vehicles and bridges are being blown with bombs there since the first day of the month. This situation is being created again in Mizoram today. The M.N.F. people are openly saying that they would speak in the language of gun if all doors of negotiations are closed at their faces. Mr. Deputy Speaker, Sir, the situation is very grave there. I will refer to one question which could not be taken up today during the question hour, but while I glanced through the replies to the questions in the morning, I came across these question related to the emergency situation of this sort prevailing at many places in North-East. The hon. Home Minister has stated that in view of the emergency and the reasons behind enforcing it, the problems of the people can not be solved and cordial relations can not be maintained with the people there but many foreign powers can take advantage of it. If such a situation is going to prevail there and you are not ready to find a solution; we shall have to witness the same situation as prevailed on 15th

August and if you do not want to take any concrete steps to ease the situation, then, I shall reiterate here that a discussion be held on it.

I would urge upon the hon. Minister to include this issue relating to the situation in North East in the agenda of the Business Advisory Committee for the next week, because the House is going to be adjourned *sine-die* on 26th of the month and there will be no sitting for 2 months. Therefore, I warn the House that the situation of North-East will worsen further during the ensuing two months. Therefore, this report, in its amended form should be presented before the House for discussion.

[English]

MR. DEPUTY-SPEAKER : The question is :

"That this House do agree with the Forty-fourth Report of the Business Advisory Committee presented to the House on the 17th August, 1994."

The motion was adopted.

13.22 hrs.

MATTERS UNDER RULE 377

- (i) **RE : Need to drop the proposal of allowing dairies in private sector in certain of gujarat where dairies in coop. sector are working**

[Translation]

SHRI N.J. RATHVA (Chhota Udaipur) :
Mr. Deputy Speaker, Sir, the milk produc-

ers of Gujarat are vehemently opposing the proposal of the Central Government allowing Private Sector Dairies to work in the Co-operative Sector. It is a well known fact that the Dairies in the Private Sector used to exploit these milk producers when there were no Co-operative Sector Diaries in the area. Therefore, it is not only natural but also appropriate that the milk producers of Gujarat should oppose the proposal of allowing Private Sector Dairies to work in the Co-operative Sector.

The District Cooperative Milk Producers Association of Mehsana, Sabarkantha, Banaskantha, Baroda, Rajkot, Bharuch, Ahmedabad, Panchmahal, Surat, Gandhinagar, Khera and Balsod districts have passed many resolutions against the Government proposal to express their resentment. The milk producers' agitation in Gujarat can take serious turn if the Central Government does not withdraw this permission.

Therefore, I urge upon the Central Government to take effective steps in this connection and mitigate the problems of the milk producers of Gujarat by withdrawing forthwith the sanction granted to the proposal of allowing Private Sector Dairies to work in the Cooperative Sector. This is in the best interest of the milk producers of Gujarat.

- (ii) **RE : Need for construction of a dam on kosi river in Saharasa. Bihar with A view to finding a permanent solution to the problem of floods in this area.**

[Translation]

SHRI SURYA NARAYAN YADAV